

House. [See Appendix VIII, Annexure No. 90.]

(b) To ensure good relations, to secure the greatest measure of co-operation between the Government and their employees and generally to promote efficiency in the Services;

(c) The Committees will be advisory in nature and will make recommendations to Government.

(d) There will be separate Committees for Class IV employees and for others.

SHRI J. V. K. VALLABHARAO: May I know whether the Committees have come into force?

SHRI B. N. DATAR: The Committees have been formed in three Ministries.

SHRI J. V. K. VALLABHARAO: In others?

SHRI B. N. DATAR: They have taken up the question, and they will be formed very soon.

SHRI J. V. K. VALLABHARAO: Why have Class IV employees been put on a separate Committee?

SHRI B. N. DATAR: They have their own peculiar problems, and they might feel more homely in their own midst instead of with other officers.

9 A.M.

#### GRANT OF VISAS TO PAKISTANI CITIZENS

\*246. SHRI N. C. SEKHAR: Will the Minister for HOME AFFAIRS be pleased to state:

(a) the total number of Pakistani citizens who have entered India on Government Visa since January 1954 for temporary stay;

(b) whether any of those citizens had applied for permission to stay here permanently; and

(c) if the answer to part (b) above be in the affirmative, what is their total number and how many of them have been granted such permission?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): (a) Excluding Kutch for which information is not available the number is 6,48,245.

(b) and (c). 2,537; out of whom 116 have been granted permission to stay in India permanently.

SHRI N. C. SEKHAR: May I know whether there is anybody from Malabar who applied for permission to stay here permanently.

SHRI B. N. DATAR: Only a few ones, Sir; about 41.

SHRI S. N. DWIVEDY: Out of the 116 who have been granted permission to stay in India permanently, how many are Muslims?

SHRI B. N. DATAR: Mostly they are Muslims. I haven't got the particular religious persuasion of each.

SHRI N. C. SEKHAR: The hon. Minister said that 41 from Malabar have applied for permanent stay in India. How many are given permission to stay?

SHRI B. N. DATAR: Yes, nine.

SHRI LAVJI LAKHAMSHI: May I know why information is not available as regards Kutch?

SHRI B. N. DATAR: That information has not yet been received until today. It is not that it is not available, but we have not received it yet.

SHRI LAVJI LAKHAMSHI: When was the information asked for?

SHRI B. N. DATAR: The information was asked for in time, but unfortunately it has not yet arrived. That is the only difficulty.

SHRI V. K. DHAGE: May I know, Sir, how many people were granted visas to visit Hyderabad?

SHRI B. N. DATAR: That has nothing to do with this question.

SHRI M. VALIULLA: Are any applications pending consideration? How many of them have been rejected?

**SHRI B. N. DATAR:** Some of them have been rejected, and the rest are pending consideration.

**SHRI V. K. DHAGE:** In his answer to part (a) of the question the hon. Minister has said that 6,48,245 people were granted visas. May I know how many were granted visas to visit Hyderabad?

**SHRI B. N. DATAR:** That particular detail is not available here with me.

**SHRI V. K. DHAGE:** Sir, the hon. Minister has said that except Kutch the number of visas granted was 6,48,245. I want to know whether information with regard to that is available for Hyderabad.

**SHRI B. N. DATAR:** Yes, Sir. I am prepared to give it. It is here, Sir, so far as Hyderabad is concerned, out of 6,48,245 people for whom visas were given, those for Hyderabad were only 2,297.

**SHRI S. MAHANTY:** Have full citizenship rights been conferred on those persons who have been allowed to stay in India permanently?

**SHRI B. N. DATAR:** They cannot be granted such rights until a Citizenship Act has been passed by Parliament. Until then, they are simply granted permission to stay here.

**SHRI S. MAHANTY:** So, what is the nature of their citizenship in India at the moment?

**MR. DEPUTY CHAIRMAN:** No citizenship.

**SHRI S. MAHANTY:** Have they been granted asylum?

**MR. DEPUTY CHAIRMAN:** Order, order.

**SHRI S. MAHANTY:** I want to know it, Sir. I can't be silenced like that. They have not been granted any citizenship here. So I want to know what is the nature of their sojourn in India. Have they been granted asylum?

**SHRI B. N. DATAR:** They are not citizens at all. They are allowed to stay here on account of certain conditions. And then, sometimes long visas

are given, and in course of time, when the Nationality Act is passed, they might be considered eligible for Indian citizenship. They are not citizens at present.

**SHRI K. S. HEGDE:** Is there any connection between them and the recent riots in Pakistan?

**SHRI B. N. DATAR:** It has nothing to do with this question.

**SHRI NARAYANDAS DAGA:** Are they still Pakistani citizens?

**SHRI B. N. DATAR:** They are still Pakistani citizens. They have to come with Pakistani passport and then they have to take Indian visas.

**SHRI V. K. DHAGE:** May I know what is the period of this visa which is granted to them?

**SHRI B. N. DATAR:** The period is generally very short. And most of the people are coming from Eastern Pakistan. It might be a day, it might be a week, or it might be a month.

**SHRI V. K. DHAGE:** In no case more than a month?

**MR. DEPUTY CHAIRMAN:** Next question.

\*247. [*The questioner (Shri Prasada-  
rao) was absent. For answer, vide  
vide col. 1709 infra.*]

#### SETTING UP OF AN OIL PROSPECTING DIVISION

\*248. **SHRIMATI PARVATHI KRISHNAN:** Will the Minister for NATURAL RESOURCES AND SCIENTIFIC RESEARCH be pleased to state:

(a) whether there is a proposal to set up an Oil Prospecting Division;

(b) if so, what will be the nature of its work;

(c) whether any foreign technical or financial aid is being utilised for this purpose; and

(d) which are the areas where this division will primarily concentrate its activities?